

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4189
ANSWERED ON:21.04.2010
INVOLVEMENT OF PUBLIC SERVANTS IN CORRUPTION
Pratap Narayanrao Shri Sonawane

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is aware of indulgence of public servants and senior officers in corrupt practices;
- (b) if so, the action taken against erring public servants and senior officers by the CBI;
- (c) the details of guilty public servants and senior officers against whom action has been taken during the last three years and the current year;
- (d) whether the Government proposes to intensify such operations in view of increasing corruption in the country;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs (SHRI PRITHVIRAJ CHAVAN)

(a) : Yes, Sir.

(b) : The CBI has registered 2439 cases under the PC Act against the public servants including senior officers during the last three years i.e. 2007, 2008, 2009 and the current year (upto March, 2010). The year wise number of cases registered are as follows:

Year No. of cases registered

2007 688

2008 744

2009 795

2010 212

(upto
31.03.2010)

(c) : Whether a person is guilty or otherwise can only be decided by Court after trial. However, in CBI cases under PC Act, the following number of cases have ended in conviction during last three years and the current year :

Year No. of cases
ended in
conviction

2007 238

2008 216

2009 230

2010 48

(upto
31.03.2010)

(d) to (f) : Government is fully committed to implement its policy of "Zero Tolerance against Corruption" and is moving progressively to eradicate corruption from all spheres of life by improving transparency and accountability. Several steps have been taken to combat corruption and to improve the functioning of Government. These include :-

- (i) Issue of Whistle Blowers Resolution, 2004;
- (ii) Enactment of Right to Information Act, 2005;
- (iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;
- (iv) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (v) Issue of instructions advising the State Governments to adopt Integrity Pact in major procurements;
- (vi) Introduction of e-Governance and simplification of procedures and systems;
- (vii) Issue of Citizen Charters.